

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00685/2019
Chandigarh, this the 15th day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

...
Promil Sharma, Senior Assistant in State Transport Authority, aged about 51 years S/o Lt. Sh. V.P. Sharma, R/o # 1139, Sector 4, Panchkula, Haryana (Group -A)

....Applicant

(Present: Mr. Nutin Sharma, Advocate)

Versus

1. Union of India through Secretary to Government of India, Ministry of Home Affairs, New Delhi – 110011.
2. Union Territory, Chandigarh through its Administrator U.T. Sector 9, Chandigarh – 160009.
3. Advisor to the Administrator, U.T. Sector 9, Chandigarh – 160009.
4. Home Secretary Chandigarh Administration, U.T. Secretariat, Sector 9, UT Chandigarh – 160009.
5. Secretary Transport, UT Secretariat, Sector 9, Chandigarh – 160009.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The solitary prayer made by the applicant in this O.A. is for issuance of a direction to the respondents to decide his pending representation.
2. Learned counsel submitted that the applicant is fully eligible for promotion to the post of Assistant Secretary, State Transport Authority, UT Chandigarh and the post is also lying vacant but he has not been promoted. He submitted that the applicant has

submitted representation dated 13.07.2018 (Annexure A-2) for considering his case for promotion, but the same stands unanswered till date. Learned counsel suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his representation within a time frame.

3. Considering the limited prayer of the applicant, we deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to consider and decide the indicated representation (Annexure A-2), by passing a reasoned and speaking order in accordance with law, within a period of three months from the date of receipt of a copy of this order.

4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 15.07.2019